

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 146 of 2020

&

I.A. No. 2122 of 2020

IN THE MATTER OF:

Ammana Bio Pharma Ltd. & Ors.

...Appellants.

Versus

Mr. B.R. Jayaram & Ors.

...Respondents.

Present:

For Appellant: Mr. Mithun Shashank, Advocate.

For Respondent: Mr. Y Suryanaryan, Advocate for R-1.

Ms. Devangi, PCS.

Mr. Sachin Sharma, Advocate.

**Mr. Sanjib Kumar Mohanty and Mr. Amit Acharya,
Advocates for R2**

Mr. Rameshwarreddy Likki (R-3 in Person)

ORDER

(Virtual Mode)

17.03.2021 Learned Counsel for Respondent No. 2 states that Respondent No. 2 does not want to file Reply-Affidavit. However, Learned Counsel for Respondent No. 1 states that Respondent No. 2 had filed a report before the NCLT. Learned Counsel for Respondent No. 2 says that he will take instructions with regard to that report.

Respondent No. 3 is present in person, in Virtual Mode. He says that he has yet to appoint Advocate. Time is given to appoint Advocate.

List the Appeal 'For Admission (After Notice)' Hearing on **30th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md.